CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 498/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate direction(s) to Central Transmission Utility of India Limited seeking appropriate extension in Firm Start Date of Connectivity to align with the Project commissioning.
Petitioner	:	AMPIN Energy Green Pvt. Ltd. (AEGPL) and Ors.
Respondent	:	Central Transmission Utility of India Limited (CTUIL) and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukherjee, Advocate, AMPIN Shri Girik Bhalla, Advocate, AMPIN Ms. Somya Sahni, Advocate, AMPIN Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Petitioner has been granted connectivity at Kurnool-III and Bidar PS based on the LoAs issued by the Respondents, SECI and SJVN, respectively. He also added that SECI and SJVN have already issued NOCs to the Petitioners for sale of power to third parties and thus the Petitioners' case is quite different. He also highlighted difficulty in exercising the options as envisaged under the Petition No. 11/SM/2026 order and sought the Commission's indulgence for allowing the amalgamation of option 1 and option 4 as provided under the Petition No. 11/SM/2026 order. He further submitted that since the timeline for exercising the options under the Petition No. 11/SM/2026 Order expires tomorrow, the Petitioners may be granted additional time to exercise the appropriate options. Alternatively, he also prayed that the Petitioners be allowed to exercise the existing options subject to the outcome of the present Petition. He also prayed for a direction to the Respondent, CTUIL, to file its reply in the matter.

2. Considering the above, the Commission deemed it appropriate to afford one more opportunity to CTUIL for filing its reply in the matter within three weeks, with a copy to the Petitioners, who may file their rejoinders, if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **15.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)